

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 03.08.2017

Customs Appeal Nos. 56859 - 56860 of 2013

(Arising out of order-in-original No. 02/SU/COMMR/2013 dated 11.01.2013 passed by the Commissioner of Customs (Prev.), New Delhi).

Surender Narwal
Ravish Kumar

Appellant

Vs.

CC (Prev.), New Delhi

Respondent

Appearance:

None for the appellant
Sh. Govind Dixit, AR for the Revenue

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Member (Technical)

Order Nos. 55718 – 55719 / 2017

Per: **Justice (Dr.) Satish Chandra:**

Vide order dated 12.02.2014, the Tribunal has passed the interim order on a stay application where the appellant Sh. Surender Narwal and Sh. Ravish Kumar were directed to deposit Rs. 3,00,000/- each on or before 30.09.2014.

2. From the record, it appears that the above mentioned direction has not been complied with nor any application has been moved by the appellant. The notice sent by the Tribunal from time to time presumably served properly as the same were not returned. On the last date even in the revised list none was present on behalf of the appellant nor any request for adjournment was available on record.

3. Even today in the revised list, none is present nor any adjournment application is available on record. It shows that the appellant are not interested to pursue their appeals.

4. From the record, it is evident that the appellant is not interested to pursue the matter.

5. When the interim order for depositing the money has not been complied pertaining to the pre-deposit then appeals are not maintainable. In view of above, both the appeals are dismissed as not maintainable.

(Dictated and pronounced in the open Court).

(V. Padmanabhan)
Member (Technical)

Justice (Dr.) Satish Chandra
President

Pant